

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3566**

TO BE ANSWERED ON THE 10TH DECEMBER, 2019/AGRAHAYANA 19, 1941 (SAKA)

CYBER POLICE STATIONS

3566. SHRI M.V.V. SATYANARAYANA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of cyber police stations in the country as on date, State-wise;**
- (b) the measures taken by the Government to combat cyber crimes especially financial frauds;**
- (c) whether the Government plans to increase the number of cyber police stations in the country in the next financial year; and**
- (d) if so, the details thereof ?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d): “Police” and “Public Order” are State subjects as per the Constitution of India. The responsibility to maintain law and order including setting up of cyber police stations & cyber crime cells rests primarily with the respective State/Union Territory Government. Specific data regarding number of cyber police stations is not maintained centrally. States/UTs may set up police stations as per requirement.

Ministry of Home Affairs provides support to States to strengthen their institutional mechanism to tackle the cyber crimes including financial frauds. In this regard, the Central Government has inter alia taken following measures:

- (i) 'Indian Cyber Crime Coordination Centre (I4C)' has been set up to deal with cybercrimes in coordinated and effective manner.**
- (ii) National Cyber Crime Reporting Portal, www.cybercrime.gov.in has been launched to enable citizens to online report complaints pertaining to all types of cyber crimes with special focus on cyber crimes against women and children. Complaints reported on this portal are attended by the respective Law Enforcement Authorities of States.**
- (iii) An Inter-Ministerial Committee on Phone Fraud (IMCPF) has been constituted, having members of stakeholder organizations, namely, Ministry of Electronics & Information Technology (MeitY), Department of Financial Services, Department of Telecommunication, Reserve Bank of India and law enforcement agencies, to address the problem. FCORD - FICN Coordination Agency has been designated as Central Nodal Agency for this purpose and ADGP/IGP Crime in each State is the State Nodal Officer. This Ministry has issued an advisory dated 12th February 2018 on "steps to check phone frauds" to all State Governments.**
- (iv) Cyber Coordination Centre (CyCord) portal has been launched to provide a platform to the Law Enforcement Agencies and other stakeholders to collaborate and coordinate their efforts to resolve cyber crime, and for other cyber related issues like sharing case studies/ research findings, experience sharing, formulation of research problems, finding solutions to complex cyber issues, etc.**

- (v) **Issue of alerts/advisories to States/UTs about cyber crimes. Various advisories issued to States are available on www.mha.gov.in.**
- (vi) **Training curriculum prepared for Law Enforcement Agencies personnel, prosecutors and judicial officers for better handling of investigation and prosecution. States/UTs have been requested to organize training programmes. More than 8500 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc. under Cyber Crime Prevention against Women and Children Scheme.**
